

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 18.12.1979

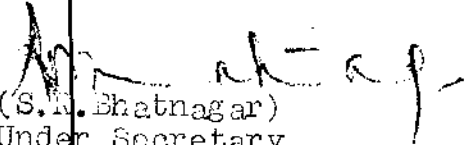
NOTIFICATION
(Income-tax)

No. 3104 (F.No.261/7/79-ITJ): In exercise of powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961(43 of 1961) and of all other powers enabling it in that behalf the Central Board of Direct Taxes, hereby makes the following amendments in the schedule appended to its notification No.2471(F.No.261/22/78-ITJ) dated 18.8.78 & in notification No.2581(F.No.261/22/78-ITJ) dated 15.11.78 and notification No.2637(F.No.261/22/78-ITJ), dated 4.1.1979.

In the said schedule the following shall be substituted in column 3 and 4 against serial No.1.

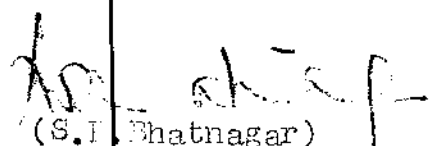
Sl.No. 1	Charge with Head quarters 2	Income-tax Circles and Wards 3	Ranges of I.A.C. of Income-tax 4
1.	Commissioner of Income-tax, (Appeals)-I Ahmedabad.	1.E.D.Cum I.T.Circle A'bad. 2.Professionals Cir. I to III, Ahmedabad 3.Mehsana Circle 4.Patan Circle 5.Palanpur Circle 6.Cir.I, Ahmedabad 7.Godhra Circle 8.Himatnagar Circle 9.Modasa Circle 10.Survey Circle,A'bad.	1.A.R.X,Ahmedabad 2.A.R.I,Ahmedabad 3.A.R.II,Ahmedabad 4.A.R.III,Ahmedabad 5.Survey,Ahmedabad.

This notification shall take effect from 17.12.1979.


(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Gujarat-I, Ahmedabad. - 20 copies
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. A.D.I.(R.S.&P) (Bulletin) New Delhi - 5 copies.
4. Ad-VI Section/E.D. Section.


(S.I. Bhatnagar)
Under Secretary, Central Board of Direct Taxes.